

File No. 1(2)2011/States/FSSAI/Vol.I
Food Safety and Standards Authority of India
(Enforcement Division)
Ministry of Health and Family Welfare
FDA Bhawan, Kotla Road, New Delhi - 110002

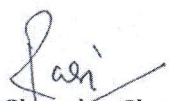
The 21 April, 2015

Subject: Discontinuing Manufacturing/Sale/Distribution etc. of the product for which Product Approval has been denied by FSSAI.

In terms of Section 22 of FSS Act, 2006 and FSSAI advisory No. P.15025/219/11-PA/FSSAI, all FBOs manufacturing any article of food containing ingredients or substances or using technologies or processes or combination thereof whose safety has not been established through these regulations or which do not have a history of safe use or food containing ingredients which are being introduced for the first time into the country have to apply for Product Approval at FSSAI Headquarters before applying for License.

2. In this connection instances have been noticed that a product is still being manufactured/distributed/sold even after Product Approval of the same have been denied by FSSAI. To avoid any such instances the FSSAI have placed information of all such products whose Product Approval have been denied in the FSSAI website.

3. Keeping in view the aforesaid, it is requested that Food Safety Commissioner of the respective States may periodically keep watch on the updated list placed on the FSSAI website and take necessary action against any violators under their jurisdiction as per relevant provisions of FSS, Act.


(Rakesh Chandra Sharma)
Director (Enforcement)

To,

Food Safety Commissioners of States/UTs